

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

O.O.C.J.

PIL-CJ-LD-VC-NO.34 OF 2020

...

Samarvir Singh

...Petitioner

v/s.

Union of India & Ors.

...Respondents

...

Mr.Samarvir Singh, the Petitioner in person.

Mr.Rui Rodrigues for Respondents Nos.4 & 6.

Mr.A.A.Kumbhakoni, AG with Ms.P.H.Kantharia, GP and Jyoti Chavan, AGP for the State.

...

CORAM : A.A. SAYED &

SURENDRA P.TAVADE, JJ.

DATED : 22 OCTOBER 2020

(THROUGH V.C.)

P.C.:

Leave is granted to the Petitioner, who is appearing in person, to make Bar Council of Maharashtra & Goa as party-Respondent. Amendment to be carried out within a week.

2. Issue notice to the newly added Respondent, returnable on 12 November 2020. Private notice is permitted in addition.

3. The Petitioner-in-person states that in view of the subsequent developments in the matter, he is now pressing only prayer clause (c) of the Petition.

4. This order will be digitally signed by the PA/PS of this Court. All concerned will act on production by fax or e-mail of a digitally signed copy of this order.

(SURENDRA P.TAVADE,J.)

(A.A.SAYED, J.)